

**FORM A**

(See sub-rule (1) of rule 9)

**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF****ADITUS MART PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Aditus Mart Private Limited
2	Date of Incorporation of Corporate Debtor	09 February, 2019
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4	Corporate Identity Number of Corporate Debtor	U51909MH2019PTC320916
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	Regd. Office: Shop No. 6, Jaswanti Residency, Rehab Bldg No 1, Subhash Road, Kandivali (W) B/H Bhurabhai Hall, Kandivali West, Mumbai, Kandivlai West, Maharashtra, India, 400067
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of pronouncement of Order by Hon'ble NCLT: 01 <sup>th</sup> July, 2024 (The said Order was received by IRP on 02 <sup>nd</sup> July, 2024)
7	Estimated date of Closure of Insolvency Resolution Process	29 <sup>th</sup> December, 2024
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Manoj Kumar Mishra Regn. No. - IBBI/IPA-001/IP-P01152/2018-19/11902
9	Address and email of the Interim Resolution Professional, as registered with the Board	Manoj Kumar Mishra Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001 Email ID (Regd. with Board): <a href="mailto:ipmanojkumarmishra@gmail.com">ipmanojkumarmishra@gmail.com</a>
10	Address and email to be used for correspondence with the Interim Resolution Professional, if different from those given at Sr. No. 9	Manoj Kumar Mishra Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001 Email ID (Case specific - For communication): <a href="mailto:cirp.aditusmpl@gmail.com">cirp.aditusmpl@gmail.com</a>
11	Last date for submission of claims	17 <sup>th</sup> July, 2024 (14 days from the date of appointment of IRP)
12	Classes of Creditors, if any, under clause (b) of Sub-Section (6A) of Section 21, ascertained by Interim Resolution Professional	N.A.
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	N.A.

14	Relevant forms and details of authorized representatives are available at	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical address not available
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Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against Aditus Mart Private Limited on 01<sup>th</sup> July, 2024 (intimation received by IRP on 02<sup>nd</sup> July, 2024).

The creditors of Aditus Mart Private Limited are hereby called upon to submit a proof of their claims on or before 17<sup>th</sup> July, 2024 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties,

**Manoj Kumar Mishra**

Interim Resolution Professional

M/s. Aditus Mart Private Limited

Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala

Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001

Regd. Email ID: [ipmanojkumarmishra@gmail.com](mailto:ipmanojkumarmishra@gmail.com)

Correspondence Email ID: [cirp.aditusmpl@gmail.com](mailto:cirp.aditusmpl@gmail.com)

IP Regn. No. IBBI/IPA-001/IP-P/01152/2018-2019/11902

AFA valid upto 07.12.2024

Date: 03<sup>rd</sup> July, 2024

Place: Mumbai, Maharashtra, India



**PUBLIC NOTICE**

Notice is hereby given that the share certificate(s) for the under mentioned equity shares of Grasim Industries Limited has/have been lost / misplaced/stolen and I/we are applying to the Company for issue duplicate share certificate(s). Any person(s) who has/have a claim in respect of the said equity shares should lodge the same with the Company at its Corporate Office at Grasim Industries Limited, Aditya Birla Centre, 'A' Wing, 2nd Floor, S. K. Ahire Marg, Worli, Mumbai - 400 030, Maharashtra within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) to the aforesaid holder/claimant without any further intimation and no further claim would be entertained from any person(s)

Folio No.	Name of Share Holder (s)	No. of Shares	Certificate No.	Distinctive No(s) From	To
N14558	NISHITH RAJNIKANT SHAH SANDHYA NISHITH SHAH	275	3135683	465741201	465741475

Name of the Share Holder(s)  
**NISHITH RAJNIKANT SHAH SANDHYA NISHITH SHAH**

Date: 03.07.2024  
Place: Mumbai

**TCPL PACKAGING LIMITED**

Registered Office:- Empire Mills Complex, 414, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 Tele:- +91 22 61646000, Fax:- +91 22 24935893 | Email:- info@tcpl.in | Website:- www.tcpl.in

**NOTICE OF 36th (THIRTY SIXTH) ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM), REMOTE E-VOTING INFORMATION AND BOOK CLOSURE**

1. Shareholders of TCPL Packaging Limited ("the Company") may please note that the 36<sup>th</sup> Annual General Meeting (AGM) of the Company will be held through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") on Tuesday the 30<sup>th</sup> July, 2024 at 4.30 p.m. in compliance with the applicable provisions of the Companies Act 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation 2015, read with General Circular No. 14/2020 dated 8<sup>th</sup> April, 2020, General Circular No. 17/2020 dated 13<sup>th</sup> April, 2020, General Circular No. 20/2020 dated 5<sup>th</sup> May, 2020 and 02/2022 dated 5<sup>th</sup> May, 2022, 10/2022 dated 28<sup>th</sup> December, 2022 and Circular No. 09/2023 dated 25<sup>th</sup> September, 2023 other applicable circulars issued by Ministry of Corporate Affairs (MCA) read with Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/CMD1/CIR/2020/79 dated 12<sup>th</sup> May, 2020 and SEBI/HO/CFD/PO-2/P/ CIR/2023/4 dated 5<sup>th</sup> January, 2023 and Circular No. SEBI/HO/CFD/CFD-PO-2/P/ CIR/2023/167 dated October 7, 2023 to transact the Ordinary and Special Business, as set out in the Notice of the 36<sup>th</sup> AGM.

2. In compliance with the above circulars, electronic copies of the Notice of AGM and Annual Report for the Financial Year 2023-24 will be sent to the Shareholders of the Company whose email addresses are registered with the Company / Depository Participants. The Annual Report for the Financial Year 2023-24 will also be available on the Company's website www.tcpl.in and on websites of the Stock Exchanges.

3. Participation in AGM through VC / OAVM  
Shareholders can attend and participate in the AGM through the VC / OAVM facility only, which is being availed by the Company from National Securities Depository Limited, the details of which have been provided by the Company in the Notice of the AGM. Shareholders attending through VC / OAVM shall be counted for the purpose of the quorum under Section 103 of the Companies Act, 2013.

4. Manner of registering / updating email addresses  
i. Shareholders holding shares in physical mode and who have not updated their email addresses are requested to update their email addresses by writing to the Company's Registrar and Transfer Agent, Link Intime India Private Limited at mt.helpdesk@linkintime.co.in, with copy marked to info@tcpl.in along with the copy of the signed request letter mentioning the name and address of shareholders, self-attested copy of Pan Card, and self-attested copy of any of the following documents (Election Card / Passport / Aadhar Card) in support of address of the shareholders through Form ISR-1, Form ISR-2 and Form ISR-3 (as applicable) available on the Company's website at www.tcpl.in and on the website of Link Intime India Private Limited at https://linkintime.co.in in case of holdings in physical form.

ii. Shareholders holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participant.

5. Manner of casting vote through e-voting  
i. Shareholders will have an opportunity to cast their votes remotely on the business as set forth in the Notice of AGM through remote e-voting system.

ii. The login credentials for casting the votes through e-voting shall be made available to the shareholders through email who have successfully registered their email addresses in the manner provided above.

iii. The detailed procedure for casting the votes through e-voting has been provided in the Notice of the AGM. The details are also available on the website of the Company.

6. Shareholders may note that the Board of Directors at their Meeting held on 28<sup>th</sup> May, 2024 recommended dividend of 220.00% i.e. Rs. 22.00 per share on face value of Rs. 10/- for the financial year ended 31<sup>st</sup> March, 2024. The Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, 24<sup>th</sup> July, 2024 to Tuesday, 30<sup>th</sup> July, 2024 (both days inclusive) for annual closure and determining the entitlement of the Shareholders to the Final Dividend for the Financial Year ended on 31<sup>st</sup> March, 2024. The dividend, subject to approval of members will be paid on or after 3<sup>rd</sup> August, 2024 to the Shareholders whose names appear on the Register of Members of the Company as on Tuesday, 23<sup>rd</sup> July, 2024, through various online transfer modes to the shareholders who have updated their bank account details. To receive credit of Dividend in their Bank Account, Shareholders who have not updated their bank account details, are requested to update their Bank Account details without delay.

7. Manner of registering mandate of receiving Dividend electronically  
To avoid delay in receiving the dividend, shareholders are requested to update their complete bank account details with their depositories (where the shares are held in dematerialized modes) and with the Company's Registrar and Transfer Agent, Link Intime India Private Limited (where the shares are held in physical mode) at mt.helpdesk@linkintime.co.in along with copy of signed request letter mentioning the name, folio number, bank details, self-attested copy of pan card and cancelled cheque leaf through Form ISR-1, Form ISR-2 and Form ISR-3 (as applicable) available on the Company's website at www.tcpl.in and on the website of Link Intime India Private Limited at https://linkintime.co.in in case of holdings in physical form.

8. Shareholders may note that the Income Tax Act 1961 ("the Act") as amended by the Finance Act 2020, mandates that dividends paid or distributed by a Company shall be taxable in the hands of shareholders. The Company shall therefore be required to deduct Tax at Source (TDS) at the time of making payment of dividend. In order to enable the Company to determine appropriate TDS rate as applicable, shareholders are requested to submit documents required for availing the applicable tax rates as provided in the Notice of AGM. It may please be noted that no claim shall lie against the Company for such taxes deducted.

9. This notice is being issued for information and benefit of all the shareholders of the Company in compliance with applicable circulars of the MCA and SEBI.

10. Mr. Vijay Kumar Mishra, Practicing Company Secretary has been appointed as the Scrutinizer to conduct the e-voting process in a fair and transparent manner.

11. The results of e-voting shall be declared after the aforesaid AGM. The results declared along with the scrutineers report shall be placed on the Company's website www.tcpl.in and communicated to The Bombay Stock Exchange Limited and the National Stock Exchange of India Limited.

For TCPL Packaging Limited  
S G Nanavati  
Executive Director  
DIN:- 00023526

Date:- 02/07/2024  
Place:- Mumbai

**JSW HOLDINGS LIMITED**

CIN: L67120MH2001PLC21751  
Regd. Off: Village: Vasind, Taluka: Shahapur, District: Thane - 421 604  
Phone: +91 22 4286 1000/+91 2527 220022 Fax: +91 22 4286 3000/+91 2527 220020  
Website: www.jswhl.com

**23<sup>rd</sup> ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING**

The 23<sup>rd</sup> Annual General Meeting (AGM) of the Company is scheduled to be held on **Wednesday, July 24, 2024 at 10.30 a.m. Indian Standard Time ("IST")**, through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") to transact the business set out in the Notice convening the AGM. Members will be able to attend and participate in the AGM through VC/OAVM facility only.

In accordance with the applicable provisions of Companies Act, 2013 ("the Act") and the circular issued thereunder ("MCA Circulars") read with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and the circular issued thereunder ("SEBI Circulars"), the Notice of the 23<sup>rd</sup> AGM along with the Annual Report 2023-24 has been sent on July 2, 2024 only through electronic mode to the Members of the Company whose email addresses are registered with the Company/ Depository Participant(s) and is also available for download on the website of the Company i.e. https://www.jswhl.com/investorholdings, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and also on the website of the Registrar & Share Transfer Agent of the Company, KFin Technologies Limited ("KFin") at https://evoting.kfintech.com.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 24 of the Companies (Management and Administration) Rules, 2014 and in accordance with Regulation 44 of the SEBI Listing Regulations, Members have been provided with the facility to cast their votes on all the resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting). The Company has engaged the services of KFin for providing facility for remote e-voting, participation in the AGM through VCOAVM and e-voting during the AGM.

Information and instructions including details of user id and password relating to e-voting have been sent to the Members through email. The manner of remote e-voting and e-voting during the AGM by the members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM.

The e-voting portal will be open for voting from **Sunday, July 21, 2024 (9.00 a.m. IST) to Tuesday, July 23, 2024 (5.00 p.m. IST)**. During this period, members of the Company, holding shares either in physical form or in dematerialized form may cast their vote electronically. The e-voting mode shall be disabled by KFin for voting thereafter. During this period, a person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. July 17, 2024 only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM.

Any person, who acquires shares of the Company and becomes a member of the Company after the sending of the Notice and holding shares as of the cut-off date i.e. July 17, 2024, may obtain the login ID and password by following the steps mentioned in the Notice of the AGM.

Only those Members/ shareholders, who will be present in the AGM through VCOAVM facility and have not cast their vote through remote e-Voting are eligible to vote through instapol in the AGM. However, Members who have voted through Remote e-voting will be eligible to attend the AGM. Members will be able to attend the AGM through VC/OAVM or view the live webcast of AGM by logging on the website of KFin at https://evoting.kfintech.com using their e-voting credentials. Instructions for the Members for attending the AGM through Video Conference and Voting therat is provided in the Notice of the 23<sup>rd</sup> AGM.

The results of e-voting will be placed by the Company on its website: www.jswhl.com within two days of the AGM and also communicated to the stock exchanges, where the shares of the Company are listed.

The resolutions proposed will be required to have been passed on the date of the Annual General Meeting subject to receipt of the requisite number of votes in favour of the resolutions.

Mr. Sunil Agarwal, Practicing Company Secretary, (Membership No. FCS 8706) has been appointed as the Scrutinizer to scrutinise the e-voting process.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for shareholders and e-voting, user manual for shareholders available at the download section of https://evoting.kfintech.com or contact Mr. G Ram Das of KFin at 040 67161500 or at 1800 309 4001 (toll free).

For JSW Holdings Limited  
Sd/-  
Manoj Kr. Mehta  
Whole-Time Director, CEO & CFO

Place: Mumbai  
Date: July 2, 2024

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUNSHINE HOUSING AND INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Sunshine Housing and Infrastructure Private Limited
2. Date of incorporation of Corporate Debtor	23rd August, 1993
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Mumbai), under the Companies Act, 1956
4. Corporate Identity Number	CIN: U24110MH1993PTC073592
5. Address of the registered office and principal office (if any) of Corporate Debtor	1, Moti Mahal, 221, Station Road, Goregaon West, Mumbai City, Mumbai, Maharashtra, India, 400092.
6. Insolvency commencement date in respect of Corporate Debtor	01st July, 2024 (Date of receipt of order by RP) (Hon' NCLT order dated 24th June, 2024)
7. Estimated date of closure of insolvency resolution process	20th December, 2024; being 180th day from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as resolution professional (RP)	Name: Mr. Gaurav Ashok Adukia Reg. No.: IBBI/PA-002/IP-NO0457/2017-2018/11293
9. Address and e-mail of the resolution professional, as registered with the Board	Reg. Address: Anand Bhavan, Jamnadas Adukia Road, Kandivli West, Mumbai City, Maharashtra, 400067 Reg. Email Id: gauravadukia@hotmail.com
10. Address and e-mail to be used for correspondence with the resolution professional	Process specific address: Sumecha Management Solutions Private Limited, C-703, Marathon Innova, Lower Parel (West), Mumbai - 400013, Maharashtra. Process specific email id: crp.shipl@gmail.com
11. Last date for submission of claims	15th July, 2024; being the 14th day from the date of appointment of RP
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	NA
14. Relevant Forms and Details of authorized representatives are available at:	Web link for downloading claim forms: https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench-II) has ordered the commencement of a corporate insolvency resolution process of the Sunshine Housing and Infrastructure Private Limited vide order no. C.P.(IB)4733(MB)2018 dated 24th June, 2024 (Date of receipt of order by RP is 01st July, 2024).

The creditors of Sunshine Housing and Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 15th July, 2024, to the Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by **electronic means only**. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class. **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
Gaurav Ashok Adukia  
Resolution Professional  
In the matter of Sunshine Housing and Infrastructure Private Limited

Date : 01.07.2024  
Place : Mumbai

**RAY GLOBAL CONSUMER TRADING LIMITED**

(CIN: U74999MH2018PLC316376)  
Registered Office: Pokhara Road No 1, Jekegaur, Near Cadbury Junction, Thane, 400606  
Email: rayglobal@raymond.in | Tel. No.: 022 40367000

**INFORMATION REGARDING RECORD DATE**

NOTICE is hereby given that pursuant to Section 91 of the Companies Act, 2013 read with relevant Rules made thereunder and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, July 11, 2024 has been fixed as the Record Date for the purpose of determining the eligible shareholders of Ray Global Consumer Trading Limited and Raymond Limited to whom the securities of Raymond Lifestyle Limited (formerly known as Raymond Consumer Care Limited) would be allotted in terms of the Scheme ("Record Date").

In terms of the sanctioned Scheme:

- Each equity shareholder of Ray Global Consumer Trading Limited as on record date (other than itself) will be issued and allotted 2 (Two) equity share(s) of Raymond Lifestyle Limited (formerly known as Raymond Consumer Care Limited) of INR 2 (Indian Rupees Two) each fully paid up for every 1 (One) fully paid-up equity share(s) of INR 10 (Indian Rupees ten) each fully paid up of Ray Global Consumer Trading Limited.
- Each equity shareholder of Raymond Limited as on the Record Date, will be issued and allotted 4 (four) fully paid-up equity share(s) of INR 2 (Indian Rupees Two) each of Raymond Lifestyle Limited (formerly known as Raymond Consumer Care Limited) for every 5 (five) fully paid-up equity share(s) of INR 10 (Indian Rupees Ten) each of Raymond Limited.

By Order of the Board  
For Ray Global Consumer Trading Limited  
Sd/-  
Arun Agarwal  
Director  
DIN: 00194010

Place: Thane  
Date: Tuesday, July 02, 2024

**MAHARASHTRA AYURVED CENTER PRIVATE LIMITED (IN LIQUIDATION) E-AUCTION SALE NOTICE**

Sale of Land & Building owned by **M/s. MAHARASHTRA AYURVED CENTER PRIVATE LIMITED (in Liquidation)** in accordance with Regulation 32 and 33 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The sale will be conducted by the undersigned through the e-auction platform: https://right2vote.in/login as per Schedule I under Regulation 33 of the IBBI (Liquidation Process) Regulations, 2016 for the following property:

Asset	Particulars	Reserve Price (Rs.)	EMD Amount (Rs.)
Land & Building	<b>Freehold Land &amp; Factory Building Site Address:</b> Gat no 267 (Part) and 268 within village Kolawadi, Bhor, District Pune, Maharashtra - 412213.	31,00,629.75	31,00,629.38

**Date and Time of E-Auction: 8th August 2024, at 12:30 PM to 02:30 PM IST**  
Email ID: macpl.cirp@gmail.com; Mobile No.: +91 9930331146  
E-Auction Service Provide: Right2Vote InfoTech Private Limited

**Terms and Condition of the E-Auction are as under:**

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider, M/s Right2Vote InfoTech Private Limited. This E-Auction Notice shall be read in conjunction with the complete E-Auction Process Information Document containing details of the assets, e-auction bid form, declaration and undertakings, general terms and conditions of the e-auction sale which will be made available by contacting on Mobile No.: +91 9930331146, Email ID: macpl.cirp@gmail.com in the working hours from Monday to Friday and on the website of the E-Auction Service Provider.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of assets put on auction will be permitted to interested bidders at sites from the date of publication to the last date of submitting documents & EMD.
- Intending bidders should submit the Request Letter for participation in the E-Auction along with KYC and other documents. The formats can be taken from the E-Auction Process Information Document. These documents should reach the office of the Liquidator through physical delivery or post/courier at the address given above on or before **01<sup>st</sup> August 2024**. The eligible bidders shall submit the evidence for EMD Deposit of **10%** of reserve price on or before **01<sup>st</sup> August 2024**.
- The intending bidders are required to deposit Earnest Money Deposit (EMD) amount through Demand Draft in the name of "Maharashtra Ayurved Center Private Limited - in Liquidation".
- The bidders are requested to visit https://right2vote.in/ for detailed terms and conditions for e-auction process before submitting their bids and taking part in the e-auction sale proceedings.

**Date: 03-07-2024**  
**Place: Mumbai**  
Maharashtra Ayurved Center Private Limited - in Liquidation,  
Reg. No: IBBI/PA-001/IP-P-02549/2021-2022/13889,  
Add: S-138, B Wing, Express Zone Mall, Western Express Highway Goregaon East, Mumbai Suburban, Maharashtra, 400063.

**ICICI Bank**

Branch Office: ICICI Bank Ltd, Ground Floor Hotel Vyanktesha, Ausa Latour Road, Latour, Maharashtra-413512

**PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET**

[See proviso to rule 8(6)]  
Notice for sale of immovable assets

This E-auction Sale notice for sale of Immovable assets is being issued by ICICI Bank Ltd. (an underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd.) in relation to the enforcement of security in respect of a housing loan facility granted pursuant to a loan agreement entered into between DHFL and the following borrower(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Ltd. will be sold on "As is where is", "As is what is", and "Whatever there is" basis as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Kashid Ramesh Sitaram (Borrower), Mrs. Nalanda Ramesh Kashid (Co-Borrower) Loan A/c No. QZSHR0005040201	Plot No-32 North Part, Ghat No-17 B/232/A Sr. No. 10/1, an and Nagar, Bank Colony Road At- Dapaka, Ta- Nilanga, Dt- Latour, 413521 (Admeasuring an RCC Built Up Area 161.03 Sq Mtrs)	Rs. 31,38,339/- As on June 30, 2024	Rs. 18,75,000/- Rs. 1,87,500/-	08, 2024 From 02:00 AM To 05:00 PM	July 25, 2024 From 11:00 AM Onward

The online auction will take place on the website URL Link-https://disposalhub.com of the E-Auction agency M/s NexZen Solutions Private Limited. The recipients of this Notice are given a last chance to pay the total dues with further interest till July 24, 2024 before 10:00 AM failing which, the Secured Asset/ Assets will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd, Ground Floor Hotel Vyanktesha, Ausa Latour Road, Latour, Maharashtra-413512 or before July 24, 2024 before 02:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before July 24, 2024 before 05:00 PM, along with scan image of Bank acknowledged DD towards proof of payment of EMD. Interested prospective bidders are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Ltd, Ground Floor Hotel Vyanktesha, Ausa Latour Road, Latour, Maharashtra-413512, on or before July 24, 2024 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at "Latour".

For any further clarifications with regards to inspection, terms and conditions of the E-auction or submission of tenders, kindly contact ICICI Bank Employee Phone No. 900441677/7304905179/9004392416.

Please note that Marketing agencies 1. M/s NexZen Solutions Private Limited, 2. Augeo Assets Management Private Limited & 3. M/s Net Plus Limited are also engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/4p4s

Date: July 03, 2024  
Place: Latour  
Authorized Officer  
ICICI Bank Limited

**Saraswat Bank**

**SARASWAT CO-OP. BANK LTD. (Scheduled Bank)**  
ZONE-V Mustifund Sauntha Bldg, Dr. Dada Vaidya Road, Panaji, Goa 403001  
Tel. No. 0832- 2430907 / 2431804

**E-AUCTION SALE NOTICE**

(Auction Sale/bidding would be conducted only through website https://sarfaesi.auctiontiger.net)

**SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002.**

Pursuant to Demand Notice issued u/s 13(2), the undersigned as Authorized Officer of **Saraswat Co-op. Bank Ltd.** has taken over possession of the following assets u/s 13(4) of the SARFAESI Act. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged assets in the below mentioned case for realisation of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE BASIS" as specified hereunder:

Sr No.	Name of Borrower, Co-Borrower, Guarantor/ Mortgagee, Legal Heir (if applicable)	A. Date Of Notice B. Possession Type/ Date C. Demand Amount	Description of Assets	I. Reserve Price II. EMD III. Bid increment Amount Date/Time of Inspection Last date / time for EMD & KYC submission Date / Time of E-Auction
1.	Borrowers/Mortgagors 1. Mr. Kandalgaonkar Sagar Vilas. 2. Mrs. Kandalgaonkar Sanika Sagar	23.02.2023 Physical / 22.03.2024 Rs. 13,84,777.12 as on 22.02.2023 with further interest thereon.	Flat No. F 8, First Floor, Sai Vihar Complex, constructed on plot bearing S. No.12, H.No.5/3B/2, 5/3A/2, 5/3C, 5/3 B 1, 5/3 A / 1, 4 / 3 2 a t Bhom, Tal-Sawantwadi District - Sindhudurg - Maharashtra. Admeasuring area about 562 sq. fts.	Rs. 15.00 Lakhs Rs. 1.50 Lakhs Rs. 0.25 Lakhs 08.07. 2024 11.00 a. m. to 12.00 p.m 20.07.2024 upto 5.00 p.m 22.07.2024 3.30 p.m. to 5.30 p.m.

\*With further interest as applicable, incidental expenses, costs, charge etc. incurred till the date of payment and/or realization.  
\*\* The successful bidder shall have to deposit 25% of the final bid amount not later than next working day.

The auction will be conducted through the Bank's approved service provider M/s e-Procurement Technologies Limited (Auction Tiger). Bid form, Terms & Conditions of the said Sale/Auction, and procedure of Submission of Bid/Offer, are available from their website at https://sarfaesi.auctiontiger.net

**STATUTORY 15 DAYS NOTICE TO THE BORROWER/MORTGAGOR/GUARANTORS AS PER RULE 8(6) OF SARFAESI ACT, 2002**

The notice is also a mandatory notice of 15 (Fifteen) days to the Borrower/Mortgagor/Guarantors/ of the above loan account. Under Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002 and provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, Informing them about holding auction/sale on the above referred date and time with the advice to redeem the Secured Assets if so desired by them, by paying the outstanding dues as mentioned hereinabove along with further interest, cost & expenses, as per the rules/ conditions prescribed under the SARFAESI Act, 2002 and its various amendments. In case of default in payment, the Secured Assets shall at the discretion of the Authorised Officer/Secured Creditor, be sold through any of the modes as prescribed under Rule 8 (5) of the Security Interest (Enforcement) Rules, 2002.

Date : 01.07.2024  
Place: Panaji - Goa  
Sd/-  
AUTHORISED OFFICER  
Saraswat Co-op. Bank Ltd.,

**यूको बैंक UCO BANK**  
(A Govt. of India Undertaking)  
Human Resource Management Department,  
4th Floor, 10, BTM Sarani, Kolkata-700001  
ADV NO.: HO/HRM/RECR/2024-25/COM-20

UCO Bank, a leading listed Public Sector Bank, invites online application for Engagement to the following post on contract Basis:

Post Name	No. of Post
INTERNAL OMBUDSMAN	

